

22.1.2002 (1)

C.P. no. 04/02
 filed by Applicant
 heard & order
 on 22/01/02

3
 811

Mrs Sheetal Gulhane
 appears on behalf of Shri
 Suresh Kumar for the applicant.
 She is unable to inform us
 the date on which the order
 was brought to the notice of
 the respondents. She is also
 not in a position to inform
 us as to which respondent
 has to give effect to the order.
 Under the circumstances, we
 are adjourning the cases. Let
 it be listed on 25.1.2002
 so as to enable the counsel
 to obtain necessary instructions.

B.S.
 (B.N. Bahadur)
 Member (A)

S. Dikshit
 (S. Dikshit)
 Vice Chairman

mb

25/1/2002-4

CP-4/2002

This CP has been moved alleging that the order dated 14/9/2001 passed in OA No. 763/99, A.K. Yadav U/s. Ministry of Finance has not been complied with.

Though the date of service of order is not on record but from the record it is apparent that Shri S.D. Bhosle

Advocate received the order. Shri S.D. Bhosle is before us and he has stated that he has transmitted the copy to the department concerned which he received on 21/9/2001.

Keeping in view the averments made in application and in statement of Shri S.D. Bhosle advocate, we are satisfied that a prima facie case is made out for proceeding ~~about~~ for

willful disobedience of the order of this Tribunal under Section 11/12 of Contempt of Court against order dated 14/9/2001 in OA-763/99 is made out.

Issue notice on CP-4/2002 to respondent No. 2. ~~at~~ No notice be sent to respondent No. 1 at this stage.

List the case for Contempt Orders 15/2/2002.

Shri. (Bmt. Shanti Shastri)
M(A)

R. Dixit
(B. Dikshit)
M.C.

Notices

to Appellate Court (A)
07/2/2002

(R)

11/2/2002

N
Smt. Karpade
29/1